

JHARKHAND HIGH COURT, RANCHI

General Letter No. 01 / Apptt dated Ranchi the 21.6.05

From,

The Registrar General,
Jharkhand High Court,
Ranchi.

To,

All the District & Sessions Judges of Jharkhand State,
including the Judicial Commissioner, Ranchi/
All the Principal Judges of Family Courts/
All the Presiding Officers of Deputational posts/
The Director, Judicial Academy, Jharkhand, Ranchi/
Secretary, Jharkhand State Legal Services Authority, Ranchi and
Secretary, Jharkhand High Court Legal Services Committee, Ranchi.

Subject: Matters relating to Leave/Casual Leave/Vacation Leave/Leave of absence during holidays.

Many instances have come to the notice of the Court that Members of Subordinate Judiciary of the State often resort to flout set norms of leave and leave Rules for grant of leave of different kinds in such a manner that gives a complete farewell to "The Jharkhand Service Code" causing inconvenience to all concerned. The following instances have been surfaced:

01. Formal Application for leave or for extension of leave presented before the Court after availing of total period of leave and very often it is not submitted in the form prescribed in the Jharkhand Financial Rules.
02. Many Judicial Officers propose to leave the station during Casual Leave/Vacation Leave/Leave of Absence during holidays do not furnish the address or addresses in their applications, which will find them during such leave.
03. Application for Casual Leave is made before the competent authority even without any exigencies or in cases to which some other kinds of leave is appropriate.
04. Of late, several applications reveal that Members of Subordinate Judiciary proceed on Casual Leave for short periods with or without sanction of Casual Leave and get overstayed. Thereafter, they apply for Earned Leave of total period of absence with a request to convert availed Casual Leave into Earned Leave by circumventing leave Rules.
05. Many Members of Subordinate Judiciary remain absent after the end of Earned Leave/Casual Leave/Vacation Leave/Leave of absence during holidays without any cogent reason and seek post-facto sanction of leave of absence for the total period of absence by submitting an application for extension of leave on their behalf.
06. For discouraging the practice, the frequent absence from headquarters by the Judicial Officers, the Court had earlier directed all the District & Sessions Judges of the State, including the Judicial Commissioner, Ranchi not to allow such permission frequently, vide Court's letter no. 2615-36/Apptt dated 07.4.2004. The said directions are not being followed in letter and spirit.

With a view to combat aforesaid eventualities in the interest of administration, the Court, therefore, decided to issue the following instructions for the guidance of all the Members of Subordinate Judiciary of the State and the District & Sessions Judges to be made responsible for ensuring that the instructions are strictly followed:

01. Except in case of extreme urgency, each and every application for leave, excluding Casual Leave, needs to be presented in prescribed form to the Court well in advance, preferably within one month from the proposed date of commencement of leave, in order to facilitate the Competent Authority to grant leave of absence as well as to make necessary arrangement of work well within time.
02. Each and every application for extension of leave must be submitted to the Authority competent to grant leave so as to reach before the expiry of leave to pave the way for rearrangement of work by the concerned Authority.
03. All applications to leave the station during Casual Leave/Vacation Leave/Leave of absence during holidays must contain the address or addresses with telephone/mobile number, if any, in order to have contact with him in case of any exigencies.
04. Charge reports of making over and taking over must be forwarded by the Controlling Officer to this Court forthwith as soon as it becomes effective.
05. Applications regarding conversion of Casual Leave into Earned Leave or any other kind of leave is neither maintainable nor permissible; therefore, such applications need not be presented/forwarded to this Court as it contravenes the leave rules and administrative instructions.
06. Any one of the Members of Subordinate Judiciary of the State remains absent or absent by reason of overstay without the proper sanction in writing of the competent Authority, it amounts to unauthorised absence and comes under the purview of misconduct or breach of discipline, except in a situation beyond his control.
07. It is supposed that all concerned must be aware that leave is a condition of service and consequently, it is in the nature of a grant but not as a right of a Government servant.
08. All the Members of the subordinate Judiciary must adhere to the aforesaid instructions and defiance/contravention/attempt to circumvent any one of the aforesaid instructions would be viewed with serious consequences.
09. The aforesaid directions may be brought to the notice of all the Judicial Officers subordinate to you.


Registrar General

Jharkhand High Court, Ranchi

General Letter No. 01 /Apptt.dated Ranchi the 10th September, 2012

From;-

Sri Ambuj Nath
Registrar (Administration),
Jharkhand High Court,
Ranchi.

To,

**All the Principal District & Sessions Judges of the State of Jharkhand
including the Principal Judicial Commissioner, Ranchi.**

Sub: - Regarding roster arrangement of detention of the Officers of the Superior Judicial Service in the Civil Courts during the Annual Vacation commencing 22nd October, 2012 to 20th November, 2012.

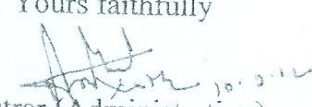
Sir,

I am directed to say that the urgent Criminal matters are to be disposed of during the Annual Vacation and there is practice in vogue since long for the detention of the Officers belonging to the Superior Judicial Service of a particular station in proportion to the number of the Officers in the Civil Courts during that vacation.

The existing arrangement for detention of the Officers of the rank of the Principal District & Sessions Judge including the Principal Judicial Commissioner, Ranchi and the District & Sessions Judges/ the Judicial Commissioners will continue as usual and the Principal District & Sessions Judge of each and every judgship including the Principal Judicial Commissioner, Ranchi will make the best possible roster arrangement at their own end without any reference to the Court. The Court further expects that every Principal District & Sessions Judge and Principal Judicial Commissioner, Ranchi should volunteer himself to be detained in a part of the vacation.

You are, therefore, requested to ensure the compliance of roster arrangement during the Annual Vacation and furnish the information to that effect to this Court at the earliest and also to the Office of the Accountant General (A&E) Jharkhand, Ranchi and other concerned departments before the commencement of the Vacation.

Yours faithfully


Registrar (Administration)

Jharkhand High Court, Ranchi

General Letter No. 02 /Apptt.dated Ranchi the 10th September, 2012

From:-

Sri Ambuj Nath,
Registrar (Administration),
Jharkhand High Court,
Ranchi.

To,

All the Principal District & Sessions Judges of the State of Jharkhand
including the Principal Judicial Commissioner, Ranchi.

Sub: -Instructions regarding roster arrangement for the working of Criminal Courts during the ensuing Annual Vacation commencing from 22nd October, 2012 to 20th November, 2012 of Civil Courts.

Sir,

I am directed to say that the roster arrangements for the ensuing Annual Vacation to dispose of urgent matters on the Criminal side of the Civil Courts be made in the following manner:-

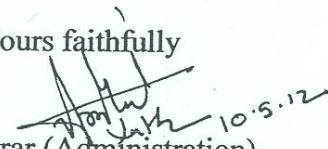
- (a) At the District Headquarters, the Chief Judicial Magistrate or the Additional Chief Judicial Magistrate or in absence of either of them, the Sub-divisional Judicial Magistrate should be detained in each half of the vacation.
- (b) In addition to the Chief Judicial Magistrate or the Additional Chief Judicial Magistrate or the Sub-divisional Judicial Magistrate, at least one Magistrate of the 1st Class should be detained at the District Headquarters in each half. If there be more than one 1st Class Magistrate at any station, the vacation may be divided amongst them and each may be detained for equal number of days as far as possible.
- (c) At the Sub-divisional Headquarters where Additional Chief Judicial Magistrate is posted, he may be detained in one half, and the Sub-divisional Judicial Magistrate or in his absence, the senior most Judicial Magistrate may be detained in another half.
- (d) Where there is no Additional Chief Judicial Magistrate posted at the Sub-divisional Headquarters, the Sub-divisional Judicial Magistrate and the senior most Judicial Magistrate of the 1st Class may be detained in each half. If at any station the Court of Sub-divisional Judicial Magistrate is vacant, then the period of vacation should be divided between two senior Judicial Magistrates. Besides them, one more Judicial Magistrate should be detained in each half. If more Judicial Magistrates are available at a subdivision then the period of vacation may be divided equally between them as far as possible.
- (e) The Principal District & Sessions Judge may direct the Chief Judicial Magistrate to authorize Judicial Magistrate of the 1st Class under Section 192(2) of Code of Criminal Procedure, 1973. (Power of making over of the cases to Magistrates).

I am, further, to say that you may grant leave of absence during the Annual Vacation to the Subordinate Judges and Munsifs not engaged in the magisterial work, but they should not be permitted to leave the Station till all the statements and returns have been submitted by them. They will have to certify that the information required for the annual returns/statements have been complied and furnished, up-to-date. They may also be asked to give their addresses before leaving the station. You are, further requested to see that necessary arrangements are made for submitting all kinds of monthly and quarterly returns to the Court in time. You may, however, in your discretion grant leave to the Judicial Magistrates but you should detain such number of Judicial Magistrates including the Judicial Magistrate on probation, for doing the Criminal related file work during the vacation, as necessitated by state of Criminal file at the station.

You are requested to ensure the compliance of roster arrangement during the Annual Vacation and furnish the information to that effect to this Court at the earliest and to the Accountant General (A&E), Jharkhand, Ranchi, and other concerned department before the commencement of the vacation.

The directions mentioned above should be followed strictly.

Yours faithfully


Registrar (Administration)

General Letter No. 03 /Apptt.dated Ranchi the 10th September, 2012

From;-

Sri Ambuj Nath
Registrar (Administration),
Jharkhand High Court,
Ranchi.

To,

**All the Principal District & Sessions Judges of the State of Jharkhand
including the Principal Judicial Commissioner, Ranchi.**

Sub; - *Grant of exemption to the Subordinate Judicial Officers from duty during the ensuing Annual Vacation commencing from 22nd October, 2012 to 20th November, 2012 of Civil Courts.*

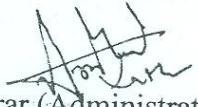
Sir,

It is usually seen that a large number of applications are received every year from the Subordinate Judicial Officers for exemption from duty during Annual Vacation of Civil Courts mostly on the ground of illness without any medical certificate. Hence it becomes difficult for the Court to pass appropriate orders on such applications.

Since the Court have already passed orders that for arrangement of work during Annual Vacation, either the Principal District & Sessions Judge/ Principal Judicial Commissioner or a District & Sessions Judge/ Judicial Commissioner, would remain available at the station throughout the vacation, the Court directs that a detained Magistrate should file application for exemption from duty during the vacation before the Principal District & Sessions Judge/ Principal Judicial Commissioner or District & Sessions Judge/ Judicial Commissioner who is in charge of the station. The Principal District & Sessions Judge/ Principal Judicial Commissioner or District & Sessions Judge / Judicial Commissioner, available at the station would pass orders on those applications on merit and would make alternative arrangement at once in case he allows the application.

The Subordinate Officers posted under you may be informed accordingly.

Yours faithfully,


10.9.12
Registrar (Administration)

JHARKHAND HIGH COURT, RANCHI

ORDER

No. LD /Apptt.

Dated Ranchi, the 01st May, 2012

Hon'ble the Chief Justice has been pleased to constitute a Committee comprising of following Hon'ble Judges of the Court, in order to look into the matters of the various issues relating to different cadres of the Judicial Officers including identifying the Cadre Requirement, Future Requirement of Posts and necessary amendments in the Rules relating to the Judicial Officers:-

- (i) Hon'ble Mr. Justice D.N. Patel
- (ii) Hon'ble Mr. Justice R. R. Prasad
- (iii) Hon'ble Mr. Justice H. C. Mishra

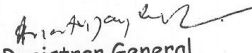
Hon'ble the Chief Justice has further been pleased to order that the Committee may submit report, preferably, within a period of three months.

By Order of
Hon'ble the Chief Justice,
Sd/- A. V. Singh
Registrar General

Memo No. 5141-56 /Apptt.

dated Ranchi, the 01st May, 2012

Copy forwarded to the concerned Secretaries to Hon'ble Judges for kind information to Their Lordships / the Registrar (Establishment / the Registrar (Administration) / the P. S. to Hon'ble the Chief Justice / the Joint Registrar (Establishment) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice / the Deputy Registrar II / Assistant Registrar XIII.....Jharkhand High Court, Ranchi for information and necessary action.


Registrar General

JHARKHAND HIGH COURT, RANCHI

ORDER

No. 18 /Apptt.

Dated Ranchi, the 23rd September, 2011

The Court have been pleased to order that in view of change in nomenclature of all the Courts, as notified in the Jharkhand Gazettee No. 236 dated 30th April, 2010 containing Notification No. L.G.-08/2007-23 / Lej. dated 28th April, 2010 of Law (Judicial) Department, Jharkhand, Ranchi, all the Courts shall transcribe their name according to new name given.

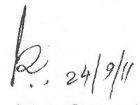
2. The Courts of Civil Judge (Junior Division) in a district where more than one such Officer is posted, shall be addressed as Civil Judge (Junior Division) No. I or No. II or No. III and so on, as the case may be. However, the above numbers shall not represent the seniority amongst the Judicial Officers appointed on the post of Civil Judge (Junior Division).
3. The Civil Judge (Senior Division), other than Civil Judge-cum-Chief Judicial Magistrate, shall be addressed as Civil Judge (Senior Division) No. I or No. II or No. III and so on, as the case may be. However, the number of the Courts shall not be indicative of seniority of the Judge in the Court amongst the Civil Judges (Senior Division). Civil Judge (Senior Division) No. I shall also be designated as A.C.J.M.
4. For the purpose of adjustment of work, the Principal District Judge, Ranchi shall for all practical purpose divide the jurisdiction of Civil Judge (Senior Division) No. I between two Civil Judges (Senior Division) over local areas included in the Police Stations under the provisions of Section 13(2) of "the Bengal, Agra & Assam, Civil Courts Act, 1887".
5. Other than the Principal District Judge, the District Judges shall be the District Judge No. I or No. II or No. III and so on, as the case may be. However, the number of the Courts may not be according to the seniority of the aforesaid District Judges, who have been given number against their posts.

**By Order,
Sd/- P. R. Dash
Registrar General**

Memo No. 16611 - 93 /Apptt.

dated Ranchi, the 23rd September, 2011
24/9/11

Copy forwarded to All the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi / the Central Project Co-ordinator I/c, Jharkhand High Court, Ranchi / Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.


24/9/11
Registrar General

JHARKHAND HIGH COURT, RANCHI

ORDER

NO. 14 /Apptt.

Dated Ranchi, the 20th September, 2011

The Court have been pleased to order that for every communication from the Sub-Ordinate Courts in relation to the interim- order, its continuance and vacating thereof by the High Court in any matter, the Assistant Registrar (Judicial) shall be the authorized person, who shall reply to any query coming from the Sub-Ordinate Courts by email in the email account of the Court as well as by Fax.

Such reply should be sent forthwith and must within a period of 15 (Fifteen) days from the date of receipt of the query from the Sub-Ordinate Courts.

For entertaining queries of the Sub-Ordinate Courts, the Assistant Registrar (Judicial) shall have separate email account, which shall be informed to all the Sub-Ordinate Courts.


In case any communication is not answered by the Assistant Registrar (Judicial) within 15 (Fifteen) days, then the Sub-Ordinate Courts may immediately address the issue to the Registrar General, Jharkhand High Court by email or Fax, which shall be looked into by the Registrar General and matter will be brought to the knowledge of the Assistant Registrar (Judicial) and the issue will be resolved within 07(Seven) Days thereafter.

This order comes into force with immediate effect.

**By Order,
Sd/- P. R. Dash
Registrar General**

Memo No. 16146-229 /Apptt. dated Ranchi, the 20th September, 2011

Copy forwarded to all the Principal District & Sessions Judges of the State including Judicial Commissioner Ranchi for information and needful with a request to provide the email account of their Judgeships to the Assistant Registrar (Judicial) for the purpose and Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars/ /Incharge P.As' Section/ All Assistant Registrars including Assistant Registrar (Judicial) / Incharge Court Masters' Section/ Stamp Reporter/ Oath Commissioner/ All Section Officers Jharkhand High Court, Ranchi for information and needful.


Registrar General
20/9/11

JHARKHAND HIGH COURT, RANCHI

ORDER

No. 16 /Apptt.

Dated Ranchi, the 23rd September, 2011


The Court have been pleased to order that all Subordinate Courts shall implement the Software CIS (Case Information System) immediately without any further delay.

The implementation report and any working problem may be intimated to the Central Project Co-ordinator, Jharkhand High Court, Ranchi on mail, which shall be addressed by the Central Project Co-ordinator within a period of 36 hours.

**By Order of
Hon'ble the Chief Justice
Sd/- P. R. Dash
Registrar General**

Memo No.....16439-519..... /Apptt. dated Ranchi, the 23rd September, 2011

Copy forwarded to all the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi / the Central Project Co-ordinator I/c, Jharkhand High Court, Ranchi / I/c NIC Cell, Jharkhand High Court, Ranchi / Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.


Registrar General

23/9/11

JHARKHAND HIGH COURT, RANCHI

ORDER

No. 17 /Apptt.

Dated Ranchi, the 23rd September, 2011

The Court have been pleased to order that Central Project Co-ordinator, Jharkhand High Court, Ranchi will look every mail received from the Subordinate Courts, in relation to the implementation of the Computerisation in Subordinate Courts, promptly and shall respond to the queries within 36 hours, and even if a problem is not solved, he shall intimate the Subordinate Courts the period within which such problem will be solved.

**By Order of
Hon'ble the Chief Justice
Sd/- P. R. Dash
Registrar General**

Memo No. 16520-605 /Apptt. dated Ranchi, the 23rd September, 2011

Copy forwarded to the Central Project Co-ordinator I/c, Jharkhand High Court, Ranchi / All the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi / I/c NIC Cell, Jharkhand High Court, Ranchi / Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.

P. R. Dash
Registrar General
23/9/11

JHARKHAND HIGH COURT, RANCHI

ORDER

No. 20 /Apptt.

Dated Ranchi, the 24th September, 2011

The Court have been pleased to direct all the Subordinate Courts to see that all records which have been summoned by them should reach to their Court and be tagged in the relevant file before 21st October, 2011.

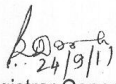
Further, all the Subordinate Courts, who are required to send the record to any Subordinate Court, they shall ensure that record is transmitted to the Subordinate Court before 21st October, 2011

By Order of
Hon'ble the Chief Justice,
Sd/- P. R. Dash
Registrar General

Memo No.....17718-804 /Apptt.

dated Ranchi, the 24th September, 2011

Copy forwarded to All the Principal District & Sessions Judges of the State including Judicial Commissioner, Ranchi with a request to communicate the aforesaid order to all concerned for necessary compliance / Registrar (Vigilance) I/c / Registrar (Establishment / the Registrar (Administration) / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and all Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.


24/9/11
Registrar General

JHARKHAND HIGH COURT, RANCHI

ORDER

No: 07/AMA.

Dated 25.06.10

The Court have been pleased to declare the main mediation centre situated at Nayaya Sadan (Jharkhand State Legal Services Authority Building), Ranchi as State Mediation Centre.

The Court have further been pleased to nominate Sri Basant Kumar Goswami, Secretary, High Court Legal Services Committee, Ranchi as Principal Co-ordinator of the State Mediation Centre, who shall assist the State Level Monitoring Committee of the State of Jharkhand.

By Order of the Court

Sd/- H.C. Mishra

Registrar General

Memo No. 4210-17 /Apptt. dated Ranchi the 25.06.10

Copy forwarded to the :-

1. Secretary to Hon'ble the Chairman, Mediation and Conciliation Project Committee, Supreme Court of India, New Delhi.
2. P.P.S. I/C to Hon'ble the Acting Chief Justice, Jharkhand High Court, Ranchi.
3. Secretary to Hon'ble Mr. Justice D.N. Patel, Jharkhand High Court, Ranchi
4. Secretary to Hon'ble Mr. Justice N.N. Tiwari, Jharkhand High Court, Ranchi
5. Secretary to Hon'ble Mr. Justice R.R. Prasad, Jharkhand High Court, Ranchi
----- for their Lordship's kind perusal.
6. Director, Judicial Academy, Jharkhand, Ranchi
7. Member Secretary, Jharkahnd Legal Serveices Authority, Ranchi .
8. Sri Basant Kumar Goswami, Secretary, High Court Legal Services Committee, Ranchi for information and needful.


25/6/10
Registrar General

JHARKHAND HIGH COURT, RANCHI

ORDER

No: 4 / Appt

Dated 01/5/10

The Court have been pleased to constitute a Monitoring Committee comprising of Hon'ble Mr. Justice D.N. Patel (Chairman), Hon'ble Mr. Justice N.N. Tiwari (Member) and Hon'ble Mr. Justice R.R. Prasad (Member), to oversee the conduct of Awareness Programmes, Training Programmes for Referral Judges & Training Programmes for the Mediators and functioning of all Mediation Centers in the State of Jharkhand.

The Monitoring Committee shall also take stock of the guidelines laid down by the Mediation and Conciliation Project of the Hon'ble Supreme Court of India for its best implementation.

By Order of Hon'ble the Chief Justice

Sd/- H.C. Mishra

Registrar General

Memo No. 2557 - 63 /Appt. dated Ranchi the 01/5/2010

Copy forwarded to the :-

1. Secretary to Hon'ble Chairman, Mediation and Conciliation Project Committee, Supreme Court of India, New Delhi.
2. Secretary to Hon'ble Mr. Justice D.N. Patel, Judge, Jharkhand High Court, Ranchi
3. Secretary to Hon'ble Mr. Justice N.N. Tiwari, Judge, Jharkhand High Court, Ranchi
4. Secretary to Hon'ble Mr. Justice R.R. Prasad, Judge, Jharkhand High Court, Ranchi
——— for their Lordship's kind perusal & information
5. Director, Judicial Academy, Jharkhand, Ranchi for information with reference to his letter no. 895/JAJ dated 28.04.2010
6. Member Secretary, Jharkahnd Legal Serveices Authority, Ranchi for information.
7. Secretary, High Court Legal Services Committee, Ranchi for information.


1/5/10
Registrar General

JHARKHAND HIGH COURT, RANCHI

ORDER

No. 06 /Apptt.

Dated Ranchi, the 06th March, 2012

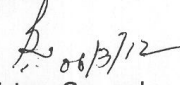
The Court have been pleased to designate all the District Judges other than Principal District Judge in every Judgeship as "District & Additional Sessions Judge". Whereas, the "Principal District Judge" is designated as "Principal District & Sessions Judge".

The said Officers shall use aforesaid nomenclatures while passing orders and judgments accordingly.

By Order of the Court
Sd/- P. R. Dash
Registrar General

Memo No. 2742-2815 /Apptt. dated Ranchi, the 06th March, 2012

Copy forwarded to all the Principal District & Sessions Judges of the State / the Registrar (Vigilance) / the Registrar (Establishment / the Registrar (Administration) / the Centraq Project Co-Ordinator, e-Court, Jharkhand High Court, Ranchi / the Joint Registrar (L & C) I/c / the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and All Joint Registrars / All Deputy Registrars / All Assistant Registrars / All Section Officers Jharkhand High Court, Ranchi for information and necessary action.


Registrar General

Jharkhnad High Court Ranchi

ORDER

No. 01 /Apptt.

Dated Ranchi, the 16th January, 2012

Hon'ble the Chief Justice has been pleased to earmark the Court No.1 as the Division Bench, whereas the Court of Hon'ble Mr. Justice D. N. Patel as the Single Bench, for hearing the matters / Cases pertaining to Intelligence Agencies, when filed in the Jharkhand High Court.

If the Hon'ble Court thinks it proper in light of the letter no.15011/4/2011-Jus(M) dated 26th September, 2011 of Ministry of Law & Justice, Department of Justice, New Delhi, then the hearing of Particular case may be made in Chambers.

By Order

Sd/- **P.R. Dash**
Registrar General

Memo no.....575-641/Apptt. Dated the Ranchi, 16th January, 2012

Copy forwarded to the Advocate General, Jharkhand High Court, Ranchi/ Addl. Solicitors General and other Central Government Advocates / the Joint Registrar (List and Computer) and the Central Project co-ordinator I/c, Jharkhand High Court, Ranchi/ the Registrar Vigilance I/c / the Registrar (Establishment)/ the Registrar (Administration)/ the Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice and the Joint Registrar (Administration)/ All the Deputy Registrars/ All the Assistant Registrars/ All the Section officers of the Judicial Section..... Jharkhand High Court, Ranchi for information and necessary action.

16/1/12
Registrar General

(J.H.C.Sch. 1-7)

☎ : Office -- 0651-2481449
Fax No.--0651-2481116

From :
Anant Vijay Singh
Registrar General
Jharkhand High Court,
Ranchi.

File No.PF MM-(10) XXII (50)/1/11/Apptt.

Letter No: 12141-62 /Apptt.
Dated 04.09.2012

To
All the Principal District & Sessions Judges
including the Principal Judicial Commissioner, Ranchi.

Sir,
Inviting a reference to this Court's Letter No.9925-46/Apptt. dated 25.07.2012, I am directed to request you to submit the disposal/pendency report under the Pendency Reduction Drive (1st July, 2012 to 31st December, 2012) in the **Revised Template** enclosed herewith on regular basis till completion of the campaign drive.

Encl: As above. (01 sheet)

Yours faithfully,

Anant Vijay Singh
Registrar General

REVISED TEMPLATE

Progress Report for the Pendency Reduction Campaign from July, 2012 to December, 2012,
is to be submitted by all the Subordinate Courts every month till completion of the
Campaign.

1. Name of the Judgeships :-

Progress Report for the Month of :

Sl. No.	Particulars	No. Of cases at the beginning of the month. (A)	No. Of cases added during the month (B)	No. Of cases at the end of the month. (C)	No. Of cases reduced D=(A+B)-C	Reduction in percentage {D/(A+B)}x100	Remarks*
1.	Pending cases more than one year and less than five years						
2.	Pending cases more than five year and less than ten years						
3.	Pending cases more than ten years						
4.	Total						

2. Disposal of cases pertaining to Targeted Groups

Sl. No.	Targeted Groups	No. Of cases at the beginning of the month (A)	No. Of cases added during the month (B)	No. Of cases at the end of the month after disposal (C)	No. Of cases reduced D=(A+B)-C	Reduction in percentage {D/(A+B)}x100	Remarks*
1.	Senior Citizen						
2.	Minors						
3.	Disabled						
4.	Other Marginalized Group						

3. Undertrials

No. Of undertrials at the beginning of the month (1)	No. Of undertrials instituted in the campaign month (2)	No. Of undertrials released /discharged during the campaign month (3)	No. Of undertrials remaining at the end of the campaign month (4)	Reduction in percentage (5)	Remarks* (6)

(J.H.C.Sch. 1-7)

☎ : Office – 0651-2481449
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From :
Anant Vijay Singh
Registrar General
Jharkhand High Court,
Ranchi.

File No.PF MM-(10) XXII (50)/1/11/Apptt.

Letter No: 9925-46 /Apptt.
Dated 25/7/12

To
All the Principal District & Sessions Judges
including the Principal Judicial Commissioner, Ranchi.

Sir,
Inviting a reference to this Court's Letter No.19713-34/Apptt. dated 14.12.2011, I am directed to inform you that under Mission Mode Programme the statement containing disposal/pendency report was sought for in the prescribed format relating to the cases falling in the category of petty nature of more than one year covered u/s 206 (2) Cr. P.C, long pending cases more than ten years at the stage of argument and for recording of statement under Section 313 Cr. P.C, long pending cases of more than 10 years at the stage of evidence, cases relating to Sr. Citizen, Minors, Disabled, Marginalized groups etc.

I am, further, directed to inform you that in light of **D.O No.J-12023/1/2012-NM dated 14th June, 2012** (copy enclosed) of the Joint Secretary/Mission Director, Ministry of Law & Justice (Department of Justice), Government of India, New Delhi the said statement is now required to be submitted in the **Template** enclosed therewith for every month of the campaign drive.

I am therefore, directed to request you to submit the disposal/pendency report under the Pendency Reduction Drive (1st July, 2012 to 31st December, 2012) in the **Template** enclosed herewith on regular basis starting from the month of July, 2012 to this Court by 5th day of each next month till completion of the campaign drive.

The requirement of submitting statement in light of **Court's Letter Nos. 19713-34/Apptt. dated 14.12.2011 and 1772-93/R&S dated 15th June, 2012** are hereby dispensed with and in lieu thereof the report as mentioned above be sent without fail.

Encl: As above. (05 sheets)

Yours faithfully,

Anant Vijay Singh
Registrar General

**HIGH COURT OF JHARKHAND,
RANCHI**

ORDER

No. 13/CJS

Dated, the 5th of September, 2012

In continuation of the earlier order No.8/CJS dated 13th June, 2012, all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi are directed to: -

- Convene a meeting of all Judicial Officers on Saturday, i.e., 8th of September, 2012; 6th of October, 2012; 3rd November, 2012 and 1st December, 2012, after Court Hours in their respective Judgeship at their Chambers and impress upon them to improve the disposal of cases under the various schemes such as Mission Mode Programme (Phase-II), 20 Old Cases, acceptance of Final Form/Protest Petition, Cases under Section 156(3) of the Cr.P.C. etc.
- Review the disposal of the cases of each Court every month of each Judgeship;
- Principal District Judges including the Principal Judicial Commissioner, Ranchi will also review the disposal of 20 Old Cases every month and submit a report at once.
- The Principal District Judges including the Principal Judicial Commissioner, Ranchi will further act upon intensively on the targets already fixed (vide earlier order dated 13th June, 2012) under Mission Mode Programme (Phase II from 1st July 2012 to 31st December, 2012) in coming quarter and monitor it on periodical basis.
- The Principal District Judges including the Principal Judicial Commissioner will also impress upon the Judicial Officers to dispose of cases of all nature on priority basis and will submit a report to this Court.
- The Principal Districts Judges including the Principal Judicial Commissioner, Ranchi will pursue all the Judicial Officers of their respective Judgeships to endeavour to achieve the target of zero pendency in **Five Plus** cases under Mission Mode Programme (Phase II) by 31st December, 2012.


(Prakash Tatia)
Chief Justice

HIGH COURT OF JHARKHAND, RANCHI

ORDER

Dated: Ranchi the 14th June, 2012

No. 08/CJS A&S/R&S

I am directed to say that the Hon'ble Court have been pleased to pass order that pursuant to the campaign to make our judicial system *five plus free* by the end of this year as far as possible, **it has been decided to undertake another drive this year from 1st July, 2012 to 31st December, 2012 for reduction of pendency in the Courts under Mission Mode Programme.**

In the last campaign commencing 1st July, 2011 to 31st December, 2011; there has been a significant reduction in all kinds of pending cases including cases related to Senior Citizens, Minors, Disabled and Marginalised Persons of the Society, who are more vulnerable in case of prolonged litigation.

In this connection, all the Courts in the Subordinate Judiciary are directed to identify and prepare all kinds of cases coming in the category of five plus cases and also the cases related to Senior Citizens, Minors, Disabled and Marginalised Sections of Society and send it in the computer generated print alongwith the soft copy as per the desired format of Mission Mode Programme in tune with the last year's campaign.

It is directed to all the Courts of the Subordinate Judiciary to endeavour at its optimum level to achieve the target of zero pendency in five plus cases for each Court.

I am further directed to say that each Court of the Subordinate Judiciary through the Principal District Judge of the concerned Judgeship shall send in proforma, the details of aforesaid cases fixing a target of deciding the matter by 31st December, 2012.

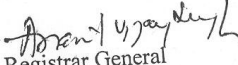
The requisite details of the cases falling in the category mentioned in the format be submitted positively by 24th June, 2012 and the progress report of disposal of such cases be submitted to this Court every month by 5th day of the next month starting from 5th August, 2012 and onwards.

By order of the Court,
Sd/- A.V. Singh
Registrar General

Dated: Ranchi the 15th June, 2012

Memo No. 1772-93/ R&S

Copy forwarded to all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi for information and necessary action (proforma enclosed-two sheets)


Registrar General

**HIGH COURT OF JHARKHAND,
RANCHI**

ORDER

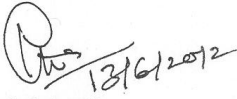
No. 8/CJS

Dated, the 13th June, 2012

Pursuant to the campaign to make our judicial system *five plus free* by the end of this year as far as possible, it has been decided to undertake *another drive* this year *from 1st July, 2012 to 31st December, 2012* for reduction of pendency in the Courts under Mission Mode Programme. In the last campaign commencing 1st July, 2011 to 31st December, 2011, there has been a significant reduction in all kinds of pending cases including cases related to Senior Citizens, Minors, Disabled and Marginalised Persons of the Society, who are more vulnerable in case of prolonged litigation.

In this connection, all the Courts in the Subordinate Judiciary are directed to identify and prepare all kinds of cases coming in the category of five plus cases and also the cases related to Senior Citizens, Minors, Disabled and Marginalised Sections of Society and send it in the computer generated print alongwith the soft copy as per the desired format of Mission Mode Programme in tune with the last year's campaign. It is directed to all the Courts of the Subordinate Judiciary to endeavour at its optimum level to achieve the target of zero pendency in *five plus* cases for each Court.

The Registrar General of this Court is directed to issue necessary orders in this regard to each Court of the Subordinate Judiciary through the Principal District Judge of the concerned Judgeship, and alongwith the order send a proforma wherein details may be submitted by the each Court through the Principal District Judges to the High Court indicating the identified cases with fixing a target of deciding the matter by 31st December, 2012. The requisite details of the cases falling in the category mentioned in the format be submitted positively by 24th June, 2012 and the progress report of disposal of such cases be submitted to this Court every month by 5th day of the next month starting from 5th August, 2012 and onwards.


13/6/2012
Chief Justice